

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV**

**ITEM No. 5
IA-3576/ND/2021 (IB)-413/ND/2021**

IN THE MATTER OF:

State Bank of India	...	Applicant
Vs.		
Sapna Aggarwal	...	Respondent

Order under Section 95.

Order delivered on 17.08.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ankur Mittal, Ms. Meera Murali,
Mr. Aishwarya Pandey, Advocates
For the Respondent :

ORDER

IA No. 3576/ND/2021:

Application filed by the Personal Guarantor seeking dismissal of the application filed under Section 95 on the ground of jurisdiction. Mr. Dutta, Learned Senior Counsel states that objection with respect to jurisdiction is already filed by way of an additional affidavit which has come on record. Mr. Mittal, Learned Counsel for State Bank of India states that they have undertaken to respond to this additional affidavit. This application is merely stating the same issue.

List on 12.10.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**